

LITHOPHONE (IMPORT)

*1270. **Kumari Annie Mascarene:** Will the Minister of Commerce and Industry be pleased to state:

- (a) whether the import of Lithophone is prohibited; and
(b) if so, since when?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Only one licence valued at Rs. 10,000 has been granted during the current licensing period i.e., July—December, 1952.

IMPORT POLICY FOR JANUARY-JUNE, 1953

*1271. **Shri L. N. Mishra:** (a) Will the Minister of Commerce and Industry be pleased to state whether any new import policy has been formulated by Government for January to June, 1953?

- (b) If so, what are its chief features?
(c) Will it affect our Dollar position and if so, in what way?

The Minister of Commerce (Shri Karmarkar): (a) to (c). The import policy for January—June 1953 is under consideration.

PRODUCTION OF MACHINERY

*1272. **Shri A. N. Vidyalankar:** Will the Minister of Commerce and Industry be pleased to state:

- (a) the extent of production in India of machinery for manufacturing (i) textiles, (ii) safety razor blades, (iii) tools, (iv) sewing machines and (v) bicycles; and
(b) what steps Government are taking to persuade the Indian manufacturers to progressively use Indian manufactured machinery?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) A statement is laid on the Table of the House. [See Appendix VII, annexure No. 61.]

(b) It is for the Machinery Manufacturers to satisfy the users of such equipment about the efficiency and price of their machine tools. Government cannot persuade people to buy the products of machinery manufacturers in India.

IMPORT AND EXPORT ADVISORY COUNCILS

*1273. **Shri Tulsidas:** (a) Will the Minister of Commerce and Industry be pleased to state whether the recent reconstitution of the Import and Export Advisory Councils, by which these became bodies of purely nominated members, was undertaken in response to public demand?

(b) If not, what was the reason for such re-organisation?

(c) Have Government received any protests against the step they have taken?

(d) Do Government propose to consider re-introducing the representative element in these bodies?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b). Does not arise.

(c) Yes Sir; Government have received some representations from commercial organisations.

(d) The President and Secretary of the Federation of Indian Chambers of Commerce and Industry with which most of the Indian commercial organisations are affiliated, are members of both the Councils. Similarly, the Associated Chambers of Commerce are also represented on these Councils. It is not proposed to give representation on the Councils to other commercial organisations.

SCHEMES FOR RAYALASEEMA

*1275. **Shri Lakshmayya:** Will the Minister of Planning be pleased to state whether, Government have considered the high level Canal of Tungabhadra Project or any other scheme as a permanent relief to the chronically famine-affected districts of Anantapur, Cuddapah and Bellary in Rayalaseema?

The Deputy Minister of Irrigation and Power (Shri Hathi): The question will be examined, in consultation with the Governments concerned, as soon as the investigations proposed to be undertaken in this connection have been completed.

IMPORT OF PUMPS

*1276. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government are contemplating to allow the import of bore-hole, deep-well and such other pumps from foreign countries; and

(b) if the answer to part (a) above be in the affirmative, what steps do Government propose to take to ensure that the Indian engineering firms manufacturing such pumps will not be adversely affected due to such imports?

The Minister of Commerce (Shri Karmarkar): (a) The import policy for the January—June 1953 licensing period is under consideration.

(b) In formulating the import policy, the Government *inter alia* give